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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 46(RE-2000)/1997-2002
NEW DELHI:8th December, 2000

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendments in the Export and Import Policy , 1997-2002(incorporating amendments made upto 31.03.2000) namely –

1. After amendment, paragraph 3.10 of the Export Import Policy will read as under:-

" Capital Goods" means any plant, machinery, equipment or accessories required for manufacture or production, either directly or indirectly, of goods or for rendering services, including those required for replacement, modernisation, technological upgradation or expansion. Capital goods also include packaging machinery and equipment, refractories for initial lining , refrigeration equipment, power generating sets, machine tools, catalysts for initial charge , equipment and instruments for testing , research and development, quality and pollution control. Capital goods may be for use in manufacturing , mining, agriculture, aquaculture, animal husbandry , floriculture, horticulture, pisciculture, poultry, sericulture and viticulture as well as for use in the services sector.

This issues in Public Interest.

Sd
(N.L. LAKHANPAL)
Director General of Foreign Trade and ex-officio
Additional Secretary to the Government of India

Copy to all concerned.

(O.P. HISARIA)
Dy. Director General of Foreign Trade

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